

At the outset, I appreciate the efforts by the Patent Office to put together this document. After having gone through the Guidelines, I find that examples have been provided for what is not patentable. This is appreciated.

For greater clarity, can we also have examples of what is patentable. Just like examples have been picked up from filed cases where the Controller/Examiner deemed the inventions not patentable, can we have examples when the inventions were deemed patentable?

From the guidelines, it appears that computer related inventions are only patentable when the invention involves a special purpose hardware. Is this a correct interpretation?

Thanks & Regards,  
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